

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1288 of 2019

IN THE MATTER OF:

Ravi Kant Gupta & Ors.

....Appellants

Vs.

Alply Pvt. Ltd., through IRP

....Respondent

Present:

**For Appellants: Mr. Imran Ali and Ms. Shreeya Tandon,
Advocates**

For Respondent:

ORDER

24.01.2020: Sh. Anurag Sharma, Interim Resolution Professional appearing in person seeks and is allowed extension of time by two weeks to file the Reply. Rejoinder, if any, may be filed within one week thereof.

Post this Appeal 'For Admission (After notice)' on **18th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

sa/nn